

ITEM NO.3

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3481-3482/2021

(Arising out of impugned final judgment and order dated 08-03-2021 in ABAST No. 3947/2020 07-04-2021 in ABA No. 937/2021 passed by the High Court Of Judicature At Bombay)

PRADIP VIJAY NICHANI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.58640/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58641/2021-EXEMPTION FROM FILING O.T. and IA No.58643/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 06-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.  
Mr. Harshad Bhadbhade, Adv.  
Mr. Siddharth Mehta, Adv.  
Ms. Samridhi Jain, Adv.  
Mr. Anand Dilip Landge, AOR

For Respondent(s) Mr. Samrat K. Shinde, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bhagla, Adv.  
Ms. Kirti Dadheech, Adv

UPON hearing the counsel the Court made the following  
O R D E R

Issue fresh notice to the unserved respondent, returnable in two weeks.

Dasti service, in addition to ordinary process, is permitted.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER

